

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V
(Division Bench)

Item No.-102
Appeal-73/252/ND/2024

IN THE MATTER OF:

GRCS Printofast Private Limited

.....Applicant

Vs.

ROC

.....Respondent

SECTION

U/s 252

Order delivered on 01.05.2024

CORAM:

**SHRI MAHENDRA KHANDELWAL,
HON'BLE MEMBER (JUDICIAL)**

**Dr. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)**

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Applicant :

For the Respondent :

ORDER

This is an appeal filed under Section 252(3) of the Companies Act, 2013 seeking restoration of the name of Appellant Company which was struck down by the order of RoC in terms of Section 248 of the Companies Act, 2013. Heard the submission made by Ld. Counsel on behalf of the Appellant. Issue notice to the RoC and Income Tax Department for filing their report and appearance. Notice be issued by all means and proof of service be filed. In the mean time, Appellant is also directed to make the Income Tax Department as a necessary party in the matter. List the matter on **24.07.2024**.

Sd/-
(Dr. SANJEEV RANJAN)
MEMBER (T)

Sd/-
(MAHENDRA KHANDELWAL)
MEMBER (J)